S.No.9 (Notes)

Application for Credit of exchange value into bank account under Special Procedure for Notes which cannot withstand Normal Handling

The General Manager

Issue Department

Reserve Bank of India

----- (Name of the Office)

Madam/Dear Sir,

Application for acceptance of Notes which cannot withstand Normal Handling

I have the following notes which have turned extremely brittle, charred or inseparably stuck up together and, therefore, cannot withstand normal handling. You are requested to fix a date according to your convenience for adjudication of these notes under extant Reserve Bank of India Note Refund Rules and credit the exchange value in my bank account as provided at para 5.

SI	Denomination	No. of Notes	Value Claimed
No.	(₹)		(₹)
1	1/-		
2	2/-		
3	5/-		
4	10/-		
5	20/-		
6	50/-		
7	100/-		
8	200/-		
9	500/-		
10	2000/-		
TOTAL			

2. I, hereby take the responsibility for any damage caused to the notes during adjudication and undertake to accept your decision regarding the said notes and treat it as final.

3. I agree that if I am unable to appear on the allotted date/ time then the adjudication done by you and the passed exchange value under the extant Reserve Bank of India Note Refund Rules, will be acceptable to me.

4. Personal details

Name Postal Address		Contact No.	OVD type and Number @	Email ID

@ Officially Valid Document (OVD) - Aadhaar Card, Driving License / Voters ID Card / Passport / NREGA Card / PAN Card / Identity card issued by Government Department, Public Sector Unit to its Staff

5. Details of the bank account wherein credit of the admissible amount is requested:

Name of Account Holder	Account Number	Type of Account	Bank Name	Branch Name and Address	IFSC Code	PAN Number

6. Undertaking:

i. I understand that the notes tendered by me, will be subjected to examination and in case, any counterfeit note / defective / mutilated / built up note/s is / are detected in my tender these will be processed / adjudicated as per laid down procedure and only the admissible value for the same will be payable to me.

ii. In case of detection of counterfeit notes/s in my tender, the matter may be reported to the Police, in terms of existing statutory provisions in this regard.

iii. RBI will not be held liable if account details furnished by me are incorrect and / or account is not fully KYC compliant.

iv. All the details /declarations submitted by me are correct to the best of my knowledge.

Yours faithfully,

(Signature with date)

(Name)

Encl:

i. Copy of OVD

ii. Copy of bank account statement (portion with account details) or First page (with account details) of Passbook

Please Note:

Only the Notes which cannot withstand Normal Handling should be deposited for adjudication under Special Procedure.

No Application for return or inspection of notes tendered will be entertained.